

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 278/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for the enforcement/execution of the Commission's tariff order dated 31.3.2021 in Petition No. 104/TT/2020 directing bilateral billing and payment of the transmission charges by the Respondent Intra-State Transmission Licensee to the Petitioner on account of delay in commissioning of its downstream transmission networks.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Power Transmission Corporation of Uttarakhand Limited (PTCUL) and Another

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Shri Nived Veerapaneni, Advocate, PTCUL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 1, i.e., Power Transmission Corporation of Uttarakhand Limited (PTCUL), apprised the Commission that the Commission's order dated 31.3.2021 in Petition No. 104/TT/2020 has been set aside by the Appellate Tribunal for Electricity (APTEL), vide judgment dated 2.7.2026 in Appeal No. 410 of 2022. He requested that the present Petition for the execution of the order dated 31.3.2021 may be disposed of in terms of the APTEL's judgment dated 2.7.2026.

2. The learned counsel for the Petitioner submitted that Petition No. 104/TT/2020 has been remanded for reconsideration by the Commission, pursuant to the APTEL's judgment dated 2.7.2026 in Appeal No. 410 of 2022. She requested that the present Petition may be listed along with Petition No. 104/TT/2020 and the Commission may then take a view. However, the learned counsel for PTCUL opposed the same.



3. After the hearing, the Commission directed to list the present Petition along with Petition No. 104/TT/2026.
4. These matters will be listed for hearing on **22.9.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

